

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
(Criminal Appellate Jurisdiction)

**Criminal Appeal (DB) No. 55 of 2015**

Chhatru Kumar Saw .....Appellant

Versus

The State of Jharkhand ... Respondent

**with**

**Criminal Appeal (DB) No. 12 of 2015**

Vivek Kumar @ Babloo .....Appellant

Versus

The State of Jharkhand ... Respondent

**with**

**Criminal Appeal (DB) No. 159 of 2015**

Sanjay Kumar Verma @ Sanjay Kumar Ram .....Appellant

Versus

The State of Jharkhand ... Respondent

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(Through V.C.)

**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR**  
**HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant(s) : Mr. Arwind Kumar, Advocate  
[in Cr. App. (DB) No.55 of 2015]  
Mr. Nilesh Kumar, Advocate  
[in Cr. App. (DB) No.12 of 2015]  
Mr. Prabhat Kumar Sinha, Advocate  
[in Cr. App. (DB) No.159 of 2015]

For the Informant : Mr. A.K. Kashyap, Sr. Advocate  
For the State : Mr. Shekhar Sinha, Public Prosecutor

**Order No.12/ Dated: 9<sup>th</sup> September, 2021**

Arguments on behalf of the appellant(s) advanced by Mr. Arwind Kumar, Mr. Nilesh Kumar and Mr. Prabhat Kumar Sinha, the learned counsels are concluded.

Sri A.K. Kashyap, the learned Senior counsel has argued on behalf of the informant in support of the judgment of conviction and order of sentence awarded to the appellant(s).

Mr. Shekhar Sinha, the learned Public Prosecutor has also supported the judgment passed against the appellant(s) in Sessions Case No. 07 of 2013.

Judgment is reserved.

Sd/-

(Shree Chandrashekhar, J.)

Sd/-

(Ratnaker Bhengra, J.)